

F. No. 15(31)2020/FoSCoS/RCD/FSSAIpt4-Part (2) (E -7815)  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulatory Compliance Division)  
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 12<sup>th</sup> April, 2024

**Subject: Clarification with regard to display of information such as declaration of calorific value, allergen, nutritional information etc. by Food Service Establishments - reg.**

FSSAI has received representation regarding misinterpretation of 'Display of Information' by Licensing Authorities resulting in suspension of licenses in some cases. In this regard it is clarified that FSS (Labelling and Display) Regulations, 2020 permits Food Service Establishments to display information such as calorific value, food allergens, logo for veg or non veg using various options as follows:

- i. Sub-regulation 9 (1) states that 'Food Service Establishments having Central license or outlets at 10 or more locations shall mention the calorific value (in kcal per serving and serving size) against the food items displayed on the **menu cards or boards or booklets**'.
- ii. Sub-regulation 9 (2) states that they 'shall also mention the information relating to food allergens and logo for veg or non-veg against the food items displayed on the **menu cards or boards**'.
- iii. Sub-regulation 9 (4) states that they 'shall also provide nutritional information, as prescribed under sub-regulation 5(3), specific requirements prescribed under the provisions 1.1 (1), (2), (3), 1.4 (3), (4) and 1.7 of schedule-II of these regulations, if applicable and information relating to organic food or ingredients, if claimed, for the food items sold by them to consumers upon request in the form of **booklets or handouts or on their website**'.
- iv. Sub-regulation 9 (5) states that 'E-commerce Food Business Operators shall get the above mentioned information from respective Food Business Operators and provide on their website wherever applicable'.

2. Thus, the concerned Food Service Establishment has the discretion/flexibility to select any one of the method for providing the information as specified below:

S. No	Information	Information providing method
1	Calorific value	Menu cards or boards or booklets
2	Food allergens and logo for veg or non-veg	Menu cards or boards
3	Nutritional information, specific requirements as per para (iii) above, if applicable and information relating to organic food or ingredients, if claimed	Booklets or handouts or on their website

3. Further, regarding display of information on e-commerce website, please refer Order dated 14.06.2022 (copy enclosed).

4. In view of the above, Licensing Authorities are hereby advised to adhere to the above provisions diligently and avoid any unnecessary actions including issuance of notices, suspension of license etc. in case the FBOs are compliant with the mentioned provisions.

Encl: As above

  
(Inoshi Sharma)

Executive Director (CS)  
Email: ed-office@fssai.gov.in

To:

1. Commissioners of Food Safety of all States/UTs.
2. Directors of all Regional offices, FSSAI.
3. CTO, FSSAI – with a request for uploading on the FSSAI website.

Copy for information to:

1. Sr. PS to CEO, FSSAI
2. Advisor (S&S), FSSAI

RCD-12001/1/2021-REGULATORY-FSSAI(E-3842)  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
**(Regulatory Compliance Division)**  
FDA Bhavan, Kotla Road, New Delhi-110002

Dated, 14<sup>th</sup> June, 2022

**ORDER**

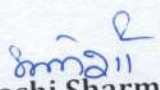
**Subject: Compliance with respect to provisions for 'Display of information for food service establishments' under FSS (Labelling and Display) Regulations, 2020 for E-Commerce Food Business Operators-reg.**

Reference is drawn to the provisions for '**Display of Information in Food Service Establishments**', as per the FSS (Labelling and Display) Regulations, 2020 which will be effective from 01<sup>st</sup> July, 2022, as per FSSAI's directions dated 17.10.2021 and 28.12.2021. As per sub-regulation 9 of these regulations, '*Food Service Establishments having Central license or outlets at 10 or more locations shall mention the calorific value (in kcal per serving and serving size) against the food items displayed on the menu cards or boards or booklets and shall also provide information as specified under sub-regulation 5(3) such as Nutritional Information, Allergen Information, Ingredient Information and specific requirements prescribed under the provisions 1.1 (1), (2), (3), 1.4 (3), (4) and 1.7 of schedule-II of the aforesaid regulations wherever applicable.*'

2. Further, the regulations also stipulate that, "***E-commerce Food Business Operators shall get the requisite nutritional information from respective Food Business Operators and provide on their website wherever applicable***". This information is to be displayed only for those FBO's falling under the criteria as specified under the ibid regulations. Hence, all E-commerce Food Business Operators are hereby directed to enable provisions in their online platforms including mobile applications for display of nutritional information as well as other specific requirements under the ibid regulations, so that the FBOs registered on your respective platforms would be able to feed and update such information in respect of each dish/food they are offering for sale.

3. Accordingly, the Regional Directors are hereby advised to ensure necessary compliance for the same through E-Commerce FBOs, as per the above mentioned regulations.

4. This issues with the approval of the Competent Authority

  
**(Inoshi Sharma)**  
Executive Director (CS)

**To,**

1. All E-commerce FBOs
2. All Regional Directors, FSSAI
3. All Central Licensing Authorities

**Copy to:**

1. SPS to CEO, FSSAI
2. PA to Head (RCD)
3. PA to Advisor (S&S)
4. PA to Head (Regulations)
5. CTO- for uploading on FSSAI's website.